

CCI - MIT WPU School of Law 2nd National Moot Court Competition 2022

INTRODUCTORY

Short Title: These rules shall be called the CCI - MIT WPU School of Law 2nd National Moot Court Competition rules, 2022

- 1) **Definitions:** Unless the context otherwise requires, -
 - a. “Administrator” shall mean the MIT WPU, School of Law Moot Court Committee
 - b. “Competition” shall mean the CCI - MIT WPU School of Law 2nd National Moot Court Competition 2022.
 - c. “Participating Team” shall mean the team which has registered for the competition
 - d. “Participating Institution” shall be presumed to the parent institution to which the participating belongs to
 - e. “Rules” shall mean the CCI - MIT WPU School of Law 2nd National Moot Court Competition rules 2022
 - f. “Organizers” means MIT, WPU, School of law

GENERAL RULES

- 2) **Date of the competition:** The Competition shall be held between 28th and 30th April, 2022
- 3) **Dress Code:** The participating team shall adhere to the dress code whenever required:
 - a. **Ladies:** White salwar and kurta or white shirt and black pant or skirt along with black coat and black shoes; and
 - b. **Gentlemen:** White shirt, black trousers and black tie along with black coat and black shoes.
- 4) **Language:** The medium of language of this competition shall be in English

ELIGIBILITY AND TEAM COMPOSITION

- 5) **Eligibility:** The competition shall be open to students who are –
 - a. Pursuing a 5-year integrated L.L.B Degree Programme in India: or
 - b. Pursuing a 3-year L.L.B Programme in India
- 6) **Composition of teams:** Each participating team shall consist of minimum two members and shall not exceed three members. Under no condition shall there be a team with more than three members.
- 7) **Three Member team:** In an event wherein a team consists of 3 members, the following shall be applicable: -
 - a. Such team shall have two members designated as speakers; and

- b. Such team shall designate one member, who has not been designated as speaker, as a researcher.
 - c. It is the team itself which must at the time of registration for this competition identify the speakers and researcher.
- 8) **Two Member Team:** In the event a team consists of two members then such team shall designate both the members as speakers and no member in the team shall be allowed to be represented as a researcher and take the researcher's test.
- 9) **Change in Team Composition:** Any change in team composition must be intimated to the Administrator at the earliest. Any change must be accompanied with a registration form and an authority letter duly signed by the head of the institution. No change in team composition is allowed after the formal registration.

REGISTRATION FOR THE COMPETITION

- 10) **Mode and Date of Registration:** The registration for this competition is to be filled in e-form and the fees for each team participating shall be **INR 2000/- (Inclusive of GST)**, the payment for the participation in the competition shall be done via NEFT/RTGS. Participants must make the payment and upload a screenshot of the same in the registration link. The details for payment will be provided in the Annexure
- 11) **Allotment of team code:** Every team which has successfully completed the Registration requisites under the Rules shall be allotted a unique code after the closure of the Registration for the Competition. Once allotted, every team must use the team code for any communication with the Organizers during the course of the Competition. The team code shall be allotted by 20th April, 2022.
- 12) **Registration shall be on first come-first serve basis:** The registration for the competition shall be on a first come first serve basis. The Participation for the competition is capped at Twenty-four (24) teams.
- 13) **Consent letter from Participant's University:** Participants must also submit a consent letter from their respective university granting them permission to take part in this competition. The letter must be issued from the participant's university's appropriate authority on the university's letterhead. The format of the consent letter shall be provided in the Annexure. The consent letter must be uploaded in the registration form.

FORMAT OF THE COMPETITION

- 14) **Rounds of the Competition:** The competition will be completely held in a physical mode/offline mode at MIT WPU, School of Law, Pune and the competition is divided into the following: -
- a. **Preliminary round**
 - b. **Semi Final Round**

c. Final Round

- 15) Draw of Lots:** The match up of teams in the preliminary round shall be determined on the basis of draw of lots.
- 16) Preliminary Rounds:** In the preliminary round, the team shall argue from only one side. The side of the team shall be decided by way of lots.
- 17) Scoring in the Preliminary Rounds:**
- A) The aggregate score of a team shall be computed as the total of -
 - i. Score of speaker 1
 - ii. Score of speaker 2
 - iii. Half the score of the memorial
- 18) Arrangement of ranking:** The teams in the preliminary rounds shall be ranked on the following basis: -
- a. The teams shall be first differentiated on their win-loss record after the Preliminary Rounds;
 - b. If there is a tie, the team with the higher aggregate score will be allotted the higher rank;
 - c. If the tie subsists, the team with the higher speaker score will be allotted the higher rank;
 - d. If the tie still subsists, the team with the highest individual speaker score out of speakers of tied teams will be allotted the higher rank;
 - e. If the tie still subsists, the team with the higher memorial score will be allotted higher rank;
 - f. If the tie still subsists, then the rank shall be determined by toss of coin.
- 19) Results:** The results of the Preliminary Rounds shall be declared soon after the conclusion of the Preliminary Rounds. The top 4 teams as per the criterion laid down under above will qualify for the Advanced Rounds
- 20) Advanced Rounds:** The semi-finals and finals shall constitute the Advanced Rounds of the Competition.
- 21) Semi Finals:**
- a. 4 teams from the Preliminary Round shall qualify for the Semi-Finals.
 - b. The team shall argue only one side in the semi-finals. The side of the team shall be decided by way of the draw of lots.
 - c. The semi-final shall be a knock-out round.
 - d. The win-loss shall be decided on the basis of the aggregate speaker score. No memorial score will be added in the semi-final. The win-loss shall be determined on the basis of score so computed. The team with higher aggregate score shall proceed to the final round.

22) Final Round:

- a. In the final rounds, the win-loss shall be decided on the basis of the aggregate speaker score. No memorial score will be added in the semi-final. The win-loss shall be determined on the basis of score so computed

Memorials

23) Strict Adherence to rules in regard to Memorials: All requirements have to be strictly followed. Non adherence to the same will attract penalty subject to the discretion of the organizers.

24) Memorials to be prepared from both sides: Each team must prepare memorials for both sides to the dispute (Appellant/Petitioner and Respondent).

25) Submission of Hard copies of Memorial:

- a. Soft copies of the memorial from both sides (Appellant and Respondent) should be sent to law@mitwpu.edu.in on or before 24th April 2022. On the day of the inauguration (28th April, 2022) the participants must bring 8 hard copies of their memorials from both sides (**8 copies from the side of Appellant and 8 copies from the side of Respondent**) to MIT WPU, School of law, Pune.
- b. A penalty of 1 mark per hour per side shall be deducted in case of delay in submission of hard copy of memorials

26) General conditions for Memorials:

- a. The memorials shall not contain any form of identification apart from the team code. If any such identification or mark, symbol, etc. which has the effect of identifying the team is found on the memorial, then it shall result in instant disqualification.
- b. Appellant memorials are required to have a **blue** cover and Respondent memorials are required to have a **red** cover.
- c. A penalty of 1 mark per side shall be levied in case the team uses wrong cover page for each side of memorial.

27) Guidelines for formatting of Memorials:

- a. Memorial Structure: The memorial must have only contain the following pages: -
 - i. Cover Page – The cover page shall contain the case title, side of the memorial, year of competition, name of the forum and team Code on top right corner.
 - ii. Table of Contents

- iii. List of Abbreviations
- iv. Index of Authorities
- v. Statement of Jurisdiction
- vi. Statement of Facts
- vii. Issues Raised
- viii. Summary of Arguments
- ix. Pleadings/Arguments Advanced
- x. Prayer

b. Team Code: The team code must be ascribed on the top right corner of the cover page. The code must be preceded by the side for which the memorial is prepared. The teams must use “A” for Appellant, P for “Petitioner” and R for “Respondent.” For example: in case the Team Code is 100 the team must write “A-100” in case of memorial for Appellant and “R-100” in case of memorial for Respondent.

c. Font –

Text	Times New Roman Font Size – 12 points Line Spacing 1.5
Footnotes	Times New Roman Font Size – 10 points Line Spacing – Single Spaced

- d. Pagination: The pagination must be done at the bottom of the page
- e. Margin: A margin of 1 inch on all sides of the memorial should be left.
- f. Citation Format: The 20th Edition of Bluebook system of citation should be followed throughout the memorial.
- g. Page Limit: The memorial shall be of a maximum of 30 pages including the cover page and Pleadings/Arguments Advanced shall be of a maximum of 15 page. No annexures, photographs, exhibits, etc. should be added to the memorial

28) Penalty: A penalty of 1 mark per violation per side shall be levied in case of non-adherence with the aforementioned guidelines for formatting

29) Marking Criteria for Memorials:

Sr. No	Marking Criteria	Marks Allotted
1.	Evidence of Original Thought	20

2.	Knowledge of law and Facts	20
3.	Proper and Articulate Analysis	20
4.	Correct format and Citations	20
5.	Extent and use of research	20
	Total	100

Oral Rounds

30) Timing for Oral Pleadings/Arguments

- a. Preliminary Round and Advanced Rounds
 - i. Each team shall be allotted a total of 30 minutes to present their oral arguments.
 - ii. The timing can be divided between both the speakers according to the wishes of the team subject to maximum of 15 minutes per speaker
 - iii. The time division has to be informed to the Court Master/Clerk before the beginning of the oral arguments.
 - iv. A maximum of 3 minutes may be reserved for rebuttal or sur-rebuttal which shall be at the discretion of the judges.
 - v. The allotment of extra time shall be at the discretion of the judges.

31) Marking Criteria for Oral Arguments/Pleadings

Sr. No	Marking Criteria	Marks Allotted
1.	Knowledge and Application of Law and Facts	20
2.	Ingenuity and ability to answer questions	20
3.	Style, Poise, Courtesy and Demeanor	20
4.	Organization and flow of arguments	20
5.	Reference to Memorials	20
	Total	100

Researcher's Test

32) Researcher's Test

- a. The identified researcher during the formal registration shall take the researcher's test.

- b. In case of two-member team, no member from the team will be allowed to take the Researcher's test.
- c. The test shall contain questions related to the moot problem and the relevant law.
- d. The researcher's test shall be conducted in offline/physical mode at MIT WPU School of Law, Pune.
- e. In tabulation of result for the researcher's test the total marks obtained by the researcher plus fifty percent of the memorial score will be considered. In case of a tie, the researcher with the higher memorial score will be allotted higher rank. If the tie subsists, the researcher belonging to the team with the higher aggregate score will be allotted higher rank. If the tie still subsists, then the rank shall be determined by toss.

Awards and Prizes

33) Awards and Prizes: The following awards and prizes shall be awarded in the competition

- a. **Best Team:** The team winning the final round of the Competition shall be given a cash prize of **INR 45,000, trophy and certificate of merit**
- b. **Runners Ups:** the runners up team in the final round of the Competition shall be given a trophy and a cash prize of INR 30000
- c. **Best Speaker in prelims:** The speaker having the highest score in the preliminary rounds shall be given a cash prize of INR 7000
- d. **Best Memorial:** The team having the highest average memorial score from both sides shall be given a cash prize of INR 8000
- e. **Best Researcher:** The participant having the highest score in the researcher's test shall be given a cash prize of INR 5000
- f. **Best Speaker in Finals:** The participant having the highest score in the final rounds shall be given a cash prize of INR 5000
- g. Certificate of participation shall be given to all the participating teams.
- h. Certificate of Merit shall be given to the team having second highest average memorial score from both sides
- i. Certificate of Merit shall be given to the participant having the second highest score in the researcher's test.
- j. Certificate of Merit shall be given to the speaker having the second highest score in the preliminary rounds

The awards, certificates of merit and certificates of participation shall be announced during the valedictory ceremony to be conducted on 30th April 2022. The soft copy of the same shall be mailed to the respective teams and prize money shall be deposited in the account details provided by the winners.

Penalty

- 34) Non-disclosure of teams:** Teams shall not disclose their identity, i.e., the name of their institution, city, etc. or any other information which has the effect of disclosing their identity and affiliation with a particular university or institution. Such disclosure shall result in disqualification subject to the discretion of the Organizers.

Dispute Resolution

- 35)** The Organizing Committee shall form an Internal Dispute Resolution Committee for resolution of any dispute pertaining to the manner of conduction of the moot or any other matter incidental thereto.
The Internal Dispute Resolution Committee shall become operational on receipt of an application of grievance, where post the dispute resolution process, the decision of such Committee shall be final and binding.

Miscellaneous

- 36) Copyright:** The copyright with regard to the memorials submitted for the participation in the Competition is assigned by participants and shall also vest completely and fully with the Organizers. The participants shall certify the originality of the memorials and the materials used and shall be responsible for any claim or dispute arising out of further use and exhibition of these materials. The Organizers shall have the right to publicly display, distribute either electronically or otherwise and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for accuracy, completeness or adequacy of the information contained in these materials.
- 37) Power to amend or alter rules of competition:** The rules mentioned herein are not exhaustive. The Organizers reserve the right to vary, alter, amend or modify or repeal any of the rules if so required and they may deem appropriate. All decisions made by Organizers in case of any disputes, doubts or related issues shall be final and binding. Imposition of all penalties including disqualification rests solely with the organizers in case of failure to comply with the rules mentioned herein.
- 38) Disclaimer:** The problem is fictitious and any resemblance to any person, living or dead, or incident, past or present, is coincidental and not intended by the authors of the problem.
- 39) Contact:** In case of any queries or clarifications regarding the competition feel free to mail your queries at law@mitwpu.edu.in

40) Attendance: Participants are to compulsorily attend the inauguration and valedictory program.

Annexure

41) Accommodation: MIT WPU, School of Law, will NOT provide accommodation, lodging, or any travel allowance to participants. On the day of the moot court competition, lunch and high tea will be provided to participants.

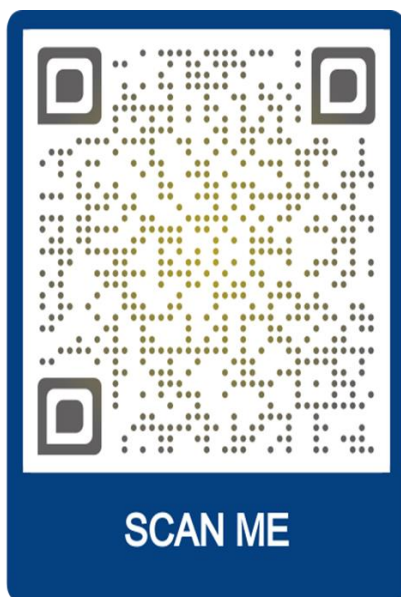
42) Format of Consent letter: The consent letter must have the following details.

- a. Name of the college/institution/university, from which the participants belong to.
- b. Name of students taking part in this Moot Court Competition.
- c. Year of study of participants.
- d. Permission granting the participants to take part in this moot court competition.
- e. Signature of competent authority and letterhead of university should be present in the consent letter.

43) Important dates:

- A) **Last date for registration:** 16th April, 2022
- B) **Allotment of team code:** 20th April, 2022
- C) **Submission of Memorials from both sides in soft copy:** 24th April 2022
- D) **Inauguration and submission of hard copies of memorials from both sides:** 28th April, 2022.
- E) **Moot Court Competition Rounds:** 29th April to 30th April. 2022
- F) **Valedictory Session:** 30th April 2022

44) QR Codes for registration and details for payment:

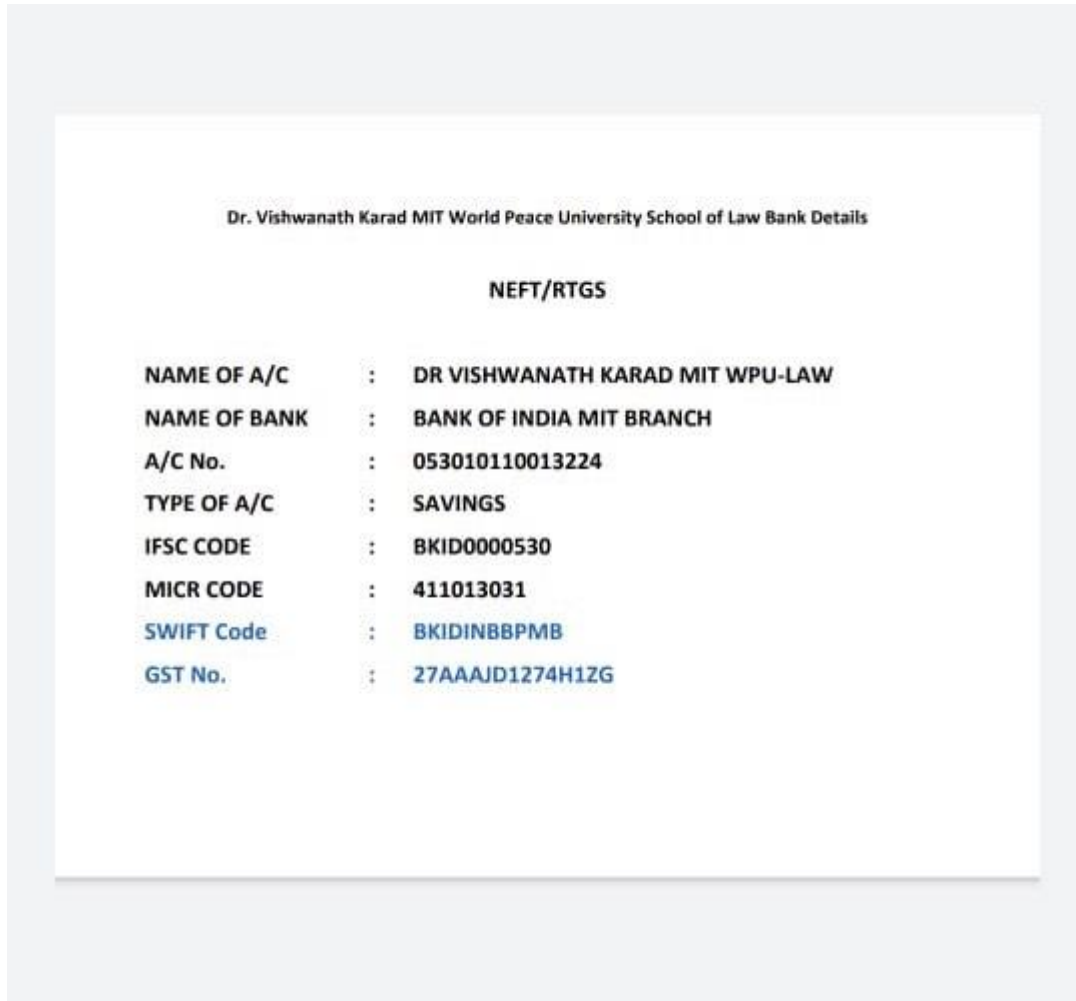


The QR code above is for the registration of the competition.

Link for registration for the competition:

<https://docs.google.com/forms/d/e/1FAIpQLScqHcvQy9UDIDhrkPDpnxKitUrs7zHuy0DPDKY0YeBMzzhXaQ/viewform>

Last date for registration is 16th April, 2022



The image shows a screenshot of a Google Form titled "Dr. Vishwanath Karad MIT World Peace University School of Law Bank Details". The form is for NEFT/RTGS transactions and lists the following information:

NEFT/RTGS	
NAME OF A/C	: DR VISHWANATH KARAD MIT WPU-LAW
NAME OF BANK	: BANK OF INDIA MIT BRANCH
A/C No.	: 053010110013224
TYPE OF A/C	: SAVINGS
IFSC CODE	: BKID0000530
MICR CODE	: 411013031
SWIFT Code	: BKIDINBBPMB
GST No.	: 27AAAJD1274H1ZG

Above mentioned picture indicates the bank details to which the participants must deposit the participation fee.

